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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 59/2010-Customs(N.T.)

New Delhi, dated the 7th July, 2010.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section (5) of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs, Inland Container Depot, Tughlakabad to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Additional Commissioner of Customs (Import), New Customs House, New Delhi
- (ii) the Additional Commissioner of Customs (Import), Nava Sheva
- (iii) the Additional Commissioner of Customs, Air Cargo Complex, IGI Airport, New Customs House, New Delhi

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. H.F. Metal Art Pvt. Ltd., Jaipur and others, issued vide F.No. 840/JPR/19-XLV/2009 dated 6th April, 2010 by the Additional Director, Directorate of Revenue Intelligence, Jaipur Regional Unit, Jaipur.

[F.No. 437/25/2010-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India